Setting up of 259 IT/ITES SEZs

[7 December, 2016]

2420. SHRIMATI SASIKALA PUSHPA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is a fact that Government has decided to set 259 Special Economic Zones relating to IT/ITES/Electronic Hardware Sectors in the country;
 - (b) if so, the details thereof, State-wise;
- (c) whether Government has fixed any target to provide employment through these Special Economic Zones relating to IT/ ITES/Electronic Hardware Sectors in the country; and
 - if so, the details thereof, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) As on date, Government has approved 259 proposals for setting up of SEZ relating to Information Technology/ Information Technology Enabled Services (IT/ITES)/ Electronic Hardware sectors in the Country. States/UTs-wise details of these SEZs are given in Statement (See below).

(c) and (d) No, Sir. The Government has not fixed any target as such to provide employment through these Special Economic Zones as these are private investment driven. However, as on 30.09.2016, an employment for about 16.88 lakh persons has been generated in different SEZs and an investment of ₹ 4,06,690 crore has been made.

Statement States/UTs-wise details of IT/ITES SEZs

States/UTs	Information Technology/Information Technology	
	Enabled Services (IT/ITES)/ Electronic Hardware	
1	2	
Andhra Pradesh	5	
Chandigarh	2	
Chhattisgarh	1	
Delhi	1	
Goa	3	
Gujarat	10	
Haryana	20	

98 Written Answers to	[RAJYA SABHA]	Unstarred Questions
1	2	
Karnataka	51	
Kerala	21	
Madhya Pradesh	8	
Maharashtra	29	
Manipur	1	
Odisha	3	
Punjab	4	
Rajasthan	5	
Tamil Nadu	28	
Telangana	40	
Uttar Pradesh	19	
West Bengal	8	
GRAND TOTAL	259	

Rejection of India's appeal on solar cell manufacturing by WTO

2421. SHRIMATI THOTA SEETHARAMA LAKSHMI:

SHRI ANIL DESAI:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the World Trade Organisation (WTO) upheld its earlier ruling and has rejected India's appeal against domestic content requirements for manufacturing solar cells and modules;
- (b) whether the WTO has also agreed that the rules discriminated against the U.S. manufacturers; and
- (c) if so, what remedial steps Government is taking to protect indigenous manufacturers?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) The WTO Dispute Settlement Body (DSB) has ruled that the Domestic Content Requirement (DCR) under Phase I and Batch I & Batch II of Phase II of India's Jawaharlal Nehru National Solar Mission (JNNSM) programs is inconsistent with WTO Agreement as it discriminates between the products manufactured domestically and the imported products.